

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2770/1991

with

O.A. NO. 40/1995 ✓

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Monday, this the 18th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. O.A. 2770/1991

- 1) Mohar Singh S/O Om Kar Singh
- 2) Kishan Singh S/O Ram Swarup
- 3) Dev Narain S/O Ram Gopal
- 4) Kailash S/O Sri Ram
- 5) Jai Singh S/O Mohan Lal
- 6) Man Singh S/O Banwari Lal
- 7) Laxman Singh S/O Mohan Lal
- 8) Rameshwar Prasad Saini S/O Ram Swarup

All were working as Coalmen
(C/Labour) under Loco Foreman
Loco Shed, Bandikui
R/O Syalawas Kurad,
P.O. Bandikui (Raj.) ... Applicants

(By Shri M. K. Gaur, Advocate)

-Versus-

- 1) Union of India through
General Manager,
Western Railway,
Churchgate, Bombay.
- 2) Divisional Railway Manager,
Western Railway,
Jaipur.
- 3) The Loco Foreman,
Loco Shed, Bandikui. ... Respondents

(By Shri Jagjit Singh, Advocate)

✓ 2. O.A. 40/1995

- 1) Kishori Lal S/O Kanya Lal
- 2) Khiladi S/O Khazod

...2.

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- 3) Bhigga Ram S/O Chaju Ram
 - 4) Khanaya S/O Ram Chander
 - 5) Yogesh S/O Dewaraka Prasad
 - 6) Mohan Lal S/O Bhoori Lal
- R/O G-19 Raj Nagar-II,
Palam Colony,
New Delhi-45. ... Applicants

(By Shri M. K. Gaur, Advocate)

-Versus-

- 1) Union of India through
General Manager,
Western Railway,
Churchgate, Bombay.
- 2) Divisional Railway Manager,
Western Railway, Jaipur.
- 3) The Secretary,
Railway Board, Rail Bhawan,
New Delhi. ... Respondents

(By Shri Jagjit Singh, Advocate)

The applications having been heard on 18.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicants seek regularisation of their services
in terms of Railway Board's letter dated 11.9.1986.
Respondents oppose the prayer on the ground that
applicants were only "piece rate workers." We
do not think that the grievances of applicants
have been examined in the proper prospective
by respondent Railways. We permit applicants to
make a representation before second respondent
and that respondent shall examine the same in the
light of the circular aforementioned as also in
the light of circular No. 220E/190-XII-A/EIV dated
28.8.87. Second respondent will pass speaking
orders on the representation within three months

...3.

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of the receipt of the same and communicate to applicants. We make it clear that this direction by itself will not confer a cause of action on applicants.

2. Application is disposed of as aforesaid.
No costs.

Dated, 18th November, 1996.

(S. P. Biswas)
Member(A)

(Chettur Sankaran Nair, J.)
Chairman

/as/

*Total Copy
Allocated
18/11/96*

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